

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for the District Judges (Entry Level & Selection Grade) (on completion of 5 years service) (Group - I) (22.07.2024 to 27.07.2024)

DATE/ DAY	SESSION – I 10:30 am to 12:00 noon	SESSION – II 12:15 pm to 1:45 pm	SESSION – III 2:30 pm to 4:15 pm	SESSION – IV 4:30 pm onwards
22.07.2024 Monday	Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of the Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of the Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Discussion on emerging laws - (a) Concept of Proceeds of crime in - (i) BNSS, 2023 (ii) PMLA, 2000 (iii) Other Special Laws (b) Trial in absentia (c) Other key issues relating to BNSS Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Key issues relating to Electronic Evidence (Online) Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh
23.07.2024 Tuesday	Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	Bail in general (Sections 480 and 482 BNSS and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	Discussion on emerging laws - (a) Key issues relating to BNS, 2023 (b) Key issues relating to BSA, 2023 Followed by open interaction By: Smt. S. Vinita, Faculty Member (Jr.2), MPSJA & Shri Amit Singh Sisodia, OSD, MPSJA	SESSION – IV 4:45 pm onwards Discussion on Civil Appeal : • Regular and miscellaneous, <i>Locus standi</i> • Procedure and points for determination • Additional evidence • Cross objection • Remand and power of Appellate Court Followed by open interaction By: Hon'ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of M.P.
24.07.2024 Wednesday	Discussion on Motor Accident Claim Cases: • Overview of the statutory scheme under the Act and Rules • Simple injuries and permanent disability • Death cases Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	Motor Accident Claim Cases : • Defence taken by Insurance Company • Pay and Recover Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	Discussion on vicarious/join liability – u/s 3/190 BNS, 2023 - Abetment S. 49 BNS, 2023 - Criminal conspiracy S. 61 BNS, 2023 Followed by open interaction By: Director, MPSJA & Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	Procedure relating to Preliminary Enquiry and Departmental Enquiry – An overview Followed by open interaction By: Director, MPSJA

DATE/ DAY	SESSION – I 10:30 am to 12:00 noon		SESSION – II 12:15 pm to 1:45 pm		SESSION – III 2:30 pm to 4:15 pm		SESSION – IV 4:45 pm onwards	
25.07.2024 Thursday	Key issues relating to – (a) Culpable homicide (b) Murder (c) Exceptions (d) Dowry death Followed by open interaction By: Shri Pranesh Kumar Pran, Principle District and Sessions Judge, Betul	T E A B R E A K	DNA evidence in criminal investigation and parentage testing: Case studies and applications (Online) Followed by open interaction By: Dr. Hirak Ranjan Dash, Assistant Professor, National Forensic Science University, Delhi Campus	L U N C H B R E A K	Session Trial : Marshalling and appreciation of evidence – (a) Circumstantial Evidence (b) Last seen theory (c) Discovery of Fact (S. 23 BSA) (d) Explanation regarding special knowledge (S. 351 BNSS & 103 BSA) (e) Plea of <i>alibi</i> Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	T E A B R E A K	Key issues relating to claim cases under Motor Vehicles Act : Open interaction By: Hon'ble Shri Justice Vivek Agarwal, Judge, High Court of Madhya Pradesh	
DATE/ DAY	SESSION – I 10:30 am to 12:00 noon		SESSION – II 12:15 pm to 1:45 pm	L U N C H B R E A K	SESSION – III 2:30 pm to 4:15 pm		SESSION – IV 4:30 pm to 5:00 pm	SESSION – V 5:00 pm onwards
26.07.2024 Friday	Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Ms. Suman Shrivastava, Principle Judge, Family Court, Sehore	T E A B R E A K	Key issues relating to Arbitration & Conciliation Act, 1996 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA		Sessions trial:- Marshalling and appreciation of evidence (a) Dying Declaration (b) Extra judicial confession (c) Injuries on the body of the accused (d) Defective investigation (e) Appreciation of defence evidence Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA	T E A B R E A K	Discussion on guidelines issued by the Supreme Court : • Gohar Mohammed v. U.P. SRTC (15 min.) • Yashpal Jain v, Sushila devi (15 min.) Presentation by Participants	Cannons of Judicial Ethics By: Hon'ble Shri Justice Anand Pathak, Judge, High Court of Madhya Pradesh & Chairman, Governing Council, MPSJA
DATE/ DAY	SESSION – I 10:30 am to 12:00 noon		SESSION – II 12:15 pm to 1:45 pm		SESSION – III 2:30 pm to 4:15 pm		SESSION – IV 4:45 pm onwards	
27.07.2024 Saturday	Discussion on Judgments (Civil & Criminal) By: Director, MPSJA & Shri Padmesh Shah, Additional Director, MPSJA & Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA & Discussion on guidelines issued by the Supreme Court : • Satender Kumar Antil v. CBI • Md. Asfak Alam v. The State of Jharkhand & anr. Presentation by Participants	T E A B R E A K	Administrative Skills - (i) Inspection of Courts (ii) Role as OIC of different Sections (iii) Dos and Don'ts (iv) Co-ordination between Bar and Bench Followed by open interaction By: Shri Naveen Kumar Saxena, President, Consumer Forum, Jabalpur	L U N C H B R E A K	Open interactive session By: Director & Officers of the Academy	T E A B R E A K	Valedictory Session By: Director & Officers of the Academy	

- Note: (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR